

**RURAL DEVELOPMENT (KUMARI KAMLA KUMARI):** (a) to (d). The Government is aware that Andhra Pradesh Government leased out arrack shops to the Tribal Arrack Coopertive Societies and also individual tribals through limited auction among themselves.

Such activities are not being financed by the Central Government. The view of the Government of India has been that the liquor vending should not be permitted in tribal areas as it is a source of exploitation of the tribals, but that the tribals should be able to brew their own liquor for social and domestic purposes only. Hence the Government of Andhra Pradesh was requested to ensure that commercial vending of alcoholic beverages, in tribal areas is prohibited, even though the State might have lifted prohibition in other areas.

Cooperatives, particularly those for weaker sections like tribal cooperatives should not involve in commerical vending of alcoholic beverages but concentrate on promotion of economic interest for improving the social and economic conditions of tribals.

Cooperative Society is a State subject and sale of arrack, if any, by the tribal cooperatives in Andhra Pradesh is regulated by the State Government of Andhra Pradesh.

#### Implementation of Policy of Official Language

**7478. SHRI KAMLA MISHRA MADHUKAR:** Will the Minister of IRRIGATION be pleased to state:

(a) is it a fact that no special attention is being paid towards the implementation of the policy of the official Language in the attached and subordinate offices of his Ministry and most of the letters etc. are still being issued in English;

(b) is it also a fact that its main reason is the inadequate arrangements in these offices; and

(c) if so, what are the reasons for not making arrangements in spite of a long continued period?

**THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI):** (a) to (c). The information is being collected and will be laid on the Table of the House.

#### Sale of Milk of Delhi Milk Scheme at Higher Price

**7479. SHRI CHITTA MAHATA:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are aware that milk of Delhi Milk Scheme is sold at higher prices than at prescribed prices by the staff posted at Depots of DMS in the capital and particularly in North Avenue area;

(b) if so, the reasons therefor and if not, whether any survey has been made in the matter and the details thereof;

(c) whether milk is distributed from the rear door of these Depots instead of windows made for the purpose;

(d) if so, the reasons therefor and if not, steps taken to ensure that milk should be distributed from the windows;

(e) whether staff posted at DMS Depots misbehave with the consumers so that they may not purchase milk and the unsold milk may be sold at higher prices; and

(f) if so, steps Government have taken in the matter?

**THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN):** (a) and (b). Inspection of milk booths including those located at North Avenue is carried out regularly by the field staff of Delhi Milk Scheme. Complaints regarding sale of milk at higher prices are some times received by the Delhi Milk Scheme and the same are promptly enquired into by the Delhi Milk Scheme. However, no such complaint from North Avenue area has been found to be correct during the last six months.

(c) and (d). Milk is distributed by the depot staff through the delivery window. However, in areas where the Members of Parliament reside, the depot staff have instruction, to deliver milk to Members of Parliament out of turn, when they personally visit the depot to collect their milk supplies.

(e) No, Sir.

(f) Does not arise.

#### Reservation or Allotment of Flats/Shops Plots by DDA

7480. SHRI BHEEKHABHAI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government have made reservation in allotment of flats/shops/industrial plots under DDA's rules;

(b) if so, since when;

(c) whether Government will lay on the Table of the House a statement containing year-wise allotment for such reserved communities for the last three years;

(d) why DDA's rules and regulations could not be amended so far to allot the flats/shops/industrial plots on instalment basis and cost to cost price to SCs/STs as they are not in position to purchase these on cash down basis; and

(e) is there any proposal for this and if not, the reasons thereof?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (e) Information is being collected and will be laid on the Table of the Sabha.

#### Edible Oils to Rajasthan

7481. SHRI JAI NARAYAN ROAT: Will the Minister of CIVIL SUPPLIES be pleased to state;

(a) whether Government have received any demand from the Rajasthan State Government for the supply of more food grains, cloth; edible oils to enable the State Government to meet the public demand in that State; and

(b) if so, the details thereof and what action Government have taken so far in the matter and when Government propose to meet the increased demand of the State?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND CIVIL SUPPLIES (SHRI MOHAMMED USMAN ARIF): (a) Yes, Sir.

(b) The Government of Rajasthan requested for an increase in the existing monthly allocation of wheat of 22,000 tonnes for public distribution system from March, 1982 in view of the repeated scarcity conditions in the State and famine conditions in the Western districts of the State. The monthly allocation of wheat has since been raised by the Centre from 22,000 tonnes to 24,000 tonnes from April, 1982. So far as rice is concerned, their demand is being met in full.

There is no shortage of controlled cloth. As regards imported edible oils, the State Government has indicated its requirement for the current oil year 1981-82 (November 1981 to October, 1982) as 25,000 MTs. They further requested in November, 1981 to allocate 500 MTs of imported edible oils in December, 1981 to allocate 320 MTs of it. The monthly allocations of imported edible oils are made to State Governments/ Union Territories by the Central Government on a realistic assessment of their requirements based on demand, consumption pattern availability of indigenous edible oil within the State and other relevant factors including the pace of lifting of edible oils allocated earlier. Based on the above, the following quantities of imported edible oils have been allocated to Rajasthan during the current oil-year 1981-82:

Year 1981 82;	RBD Palm Oil	Rapeseed Oil (R)
November, 1981	100 MTs.	60 MTs.
December, 1981	100 "	20 "
January, 1982	206 "	"
February, 1982	206 "	"
March, 1982	270 "	"
April, 1982	300 "	"
May, 1982	300 "	"
TOTAL :	1482 MTs.	80 MTs.